

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2631
TO BE ANSWERED ON 06TH MARCH, 2020**

REGULATE TRANS-FAT LIMIT IN ALL FOODS

2631. SHRI BHARTRUHARI MAHTAB:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any plan to regulate trans-fats limit to two per cent in food, if so, the details thereof;
- (b) the manner in which the Government plans to implement the same;
- (c) whether the Government has notified all regulations as required to regulate trans-fat limit in all foods, if so, the details thereof and if not, the reasons therefor along with the time by which the said regulations are likely to be notified;
- (d) whether the Government has the data regarding production of Partially Hydrogenated Vegetable Oil (PHVO) in the country, if so, the details thereof; and
- (e) whether the Government has any plan/strategies/ mechanism to stop or limit the production of PHVO in the country to promote safe food and if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR. HARSH VARDHAN)**

(a) to (c): The limit of trans-fats to be not more than 5% is prescribed under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 for vanaspati, bakery shortenings, bakery and industrial margarine and interesterified vegetable fats/oils.

A draft notification to limit trans-fat to be not more than 2% by weight of the total oils/fats present in the processed food products in which edible oils and fats are used as an ingredient on and from 1st January, 2022 was issued on 28.08.2019.

(d): No such data is available.

(e): Food Safety and Standards Authority of India (FSSAI) has informed that there is no proposal for stopping or limiting production of Partially Hydrogenated Vegetable Oil (PHVO).